

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.155/MP/2022 along with IA No. 23/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Indian Railways (IR)

Respondent : Jindal India Thermal Power Limited (JITPL) and Anr.

Petition No. 194/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondent : Northern Railways (NR) and Anr.

Date of Hearing : **26.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present : Shri Pulkit Agarwal, Advocate, IR
Shri Pawas Agarwal, Advocate, IR
Shri Akshat Jain, Advocate, JITPL
Shri Shikhar Verma, Advocate, JITPL

Record of Proceedings

At the outset, learned counsel for the Indian Railways submitted that the aspect of deemed distribution licensee status of the Indian Railways is presently pending before the Hon'ble Supreme Court, and the said appeal is likely to be listed for the hearing in the month of February 2025. Accordingly, the learned counsel submitted that the Commission may either defer the hearing of these matters for such time or may consider adjourning them *sine die*.

2. Learned counsel for Jindal India Thermal Power Ltd., as such, did not oppose the above request of learned counsel for the Indian Railways. Learned counsel, however, urged that the parties may be granted liberty to mention the matter for revival in the event of any subsequent development(s).

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matters *sine die* with the liberty to mention the matter for revival in the event of subsequent developments, if any.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)